

ITEM NO.4

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).4793/2013
(From the judgement and order dated 09/05/2013 in CRLMC No.423/2013, of
The HIGH COURT OF DELHI AT N. DELHI)

MONTARI INDUSTRIES LTD.& ANR

Petitioner(s)

VERSUS

FMI INVESTMENT P.LTD.& ORS.

Respondent(s)

(With appln(s) for ex-parte stay,exemption from filing c/c of the impugned
Judgment

Date: 31/05/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

HON'BLE MR. JUSTICE MADAN B. LOKUR

(VACATION BENCH)

For Petitioner(s)

Mr. P.S. Patwalia, Sr.Adv.

Mr. Arun Arora, Adv.

Mr. Rajesh Kumar, Adv.

For Ms. Garima Prashad,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Issue notice to the respondents provided a sum of
Rs.47,00,000/- (Rupees forty seven lakhs only) which is informed to
be the outstanding amount towards the cheque of Rs.67,00,000/-
(Rupees sixty seven lakhs only) which had bounced, be deposited in
this Court by 4th June, 2013 and the question of determination of
interest by way of compensation will be considered after the
respondents appear in the matter.

Further proceedings in Complaint Case No.801 of 2011
pending before the Metropolitan Magistrate, Patiala House, New
Delhi, shall remain stayed until further orders provided the amount
indicated herein above is deposited by the petitioners.

|(Neetu Khajuria)

|(Sneh Bala Mehra)

|Sr.P.A.

|Court Master